

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 17  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 19.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Department of Enforcement  
For the Respondent

Mr. Zoheb Hossain, Adv.  
Ms. Wamika Trehan & Mr. Mohit Kishore,  
Adv.

**ORDER**

Looking at the Stay granted by the Supreme Court of India in Civil Appeal No(s). 2798/2020, list IA-2510/2020 and IA/2648/2020 for hearing on **20.10.2020**.

IA-2914/2020 filed for urgent hearing of IA-2576/2019 and IA-3062/2020 is hereby **disposed of** by listing IA-2576/2019 and IA-3062/2020 for hearing on **20.10.2020**.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**